

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.1808/2017

New Delhi, this the 12th day of December, 2019

Hon'ble Mr. S.N.Terdal, Member (Judicial)
Hon'ble Mr.A.K. Bishnoi, Member (Administrative)

Ruby Rani
D/o Ganjendra Singh,
Age 40 Years
Designation –Group- C, Aanganwari Teacher
R/o N-90, A/2, Shalimar Garden, Near Shiv Chowk, Delhi.

–Applicant

(By Advocate: Mr. Sudhanshu Kaushesh & Mr. Pulkit Agarwal for
Ms.Priya Sharma)

Versus

1. The Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Secretariat, Players Building
New Delhi-110002.
2. The Secretary
Ministry of Women & Child Development
Government of India
Shastri Bhawan, New Delhi-110001.
3. Deputy Director (ICDS), WCD
Department of Women and Child Development
Govt. of NCT of Delhi, 1 Canning Lane, K.G. Marg,
New Delhi.
4. The Chairman,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi-110092 – Respondents

(By Advocate: Mr. Satish Kumar for U.O.I., Mr. Amit Yadav for
Mr.Amit Sharma for R-1,3 and 4.)

O R D E R (ORAL)

By Hon'ble Mr. S.N. Terdal, Member(J):-

Heard Mr. Mr. Sudhanshu Kaushesh & Mr. Pulkit Agarwal, learned counsel for the applicant and Mr. Amit Yadav & Mr. Satish Kumar, learned counsel for the respondents and perused the pleadings and all the documents.

2. The relief(s) prayed for in this OA are as under:-

"(a) Issue appropriate orders to set aside the entire process of examination conducted dated 05.03.2017 by the Respondent-DSSSB vide Advertisement dated 12.12.2014 (For the post of Supervisor Grade II (Only for female))
(b) Issue appropriate orders to Respondent-DSSSB to conduct re-examination vide Advertisement dated 12.12.2014 (for the post of Supervisor Grade II (Only for female)); and /or
(c) Issue appropriate writ in the nature of mandamus to constitute an appropriate committee to inquire and initiate action against those higher officials of DSSSB who were responsible for the said irregularities that had taken place during the titled examination; and / or;
(d) Impose heavy cost on the Respondent-DSSSB to compensate the applicant for the harassment suffered, and provide litigation cost to the Applicant; and or
(e) Pass such other orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice."

3. At the time of hearing, learned counsel for the applicant was asked as to what specific order he has challenged in this OA as required under sections 19 & 20 of the Administrative Tribunal's Act, 1985. He submitted that he wants to withdraw this OA. Accordingly, this OA is dismissed as withdrawn. No order as to the costs.

**(A.K.Bishnoi)
Member(A)**

**(S.N. Terdal)
Member (J)**

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